

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD
REGIONAL BENCH - COURT NO. 3**

EXCISE Appeal No. 13118 of 2013-DB

[Arising out of Order-in-Original/Appeal No PJ-159-160-VDR-I-2013-14 dated 20.06.2013 passed by Commissioner of Central Excise, Customs and Service Tax-VADODARA-I(Appeal)]

Ronald Pharmaceuticals Pvt Ltd

.... Appellant

Block No. 740-a, At- Manjusar,
Taluka- Savli, VADODARA, GUJARAT

VERSUS

Commissioner of Central Excise & ST, Vadodara-i

.... Respondent

1st Floor...Central Excise Building,
Race Course Circle, Vadodara, Gujarat-390007

APPEARANCE :

None for the Appellant

Shri P. Ganesan, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

DATE OF HEARING/ DECISION: 22.02.2024

FINAL ORDER NO. 10465/2024

RAMESH NAIR :

When the matter was called out, no one appeared on behalf of the appellant. From the record, it is observed that this appeal has come up for hearing on 20/10/2023, 09/11/2023, 01/12/2023, 15/01/2024, 08/02/2024, and 22/02/2024. However, no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeal. Accordingly the appeal is dismissed for non-prosecution in terms of Rule 20 of CESTAT procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(C L Mahar)
Member (Technical)**

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